

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

1. C.P.(IB)-1972(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2021

NAME OF PARTIES: Godrej & Boyce Manufacturing Co. Ltd.
V/s
Neelam Hotels Private Limited.

Secion U/s 9 of the Insolvency and Bankruptcy Code, 2016
ORDER

The matter is taken up through Virtual hearing (VC). Learned Counsel Mr. Sagar Divekar appeared for the Operational Creditor. None appeared for the Corporate Debtor. It is submitted by the Ld. Counsel for the Operational Creditor that as per direction of this Bench he duly informed the Ld. Counsel Mr. Holamagi for the Corporate Debtor on phone as well as through email on 07.06.2021 intimating that the matter is fixed for hearing today on board.

Yesterday i.e. on 07.06.2021 the Matter was taken up suo moto on Board for further hearing. As the Registry through Court Officer informed that although some Oral Order was passed by the previous Bench on 12.03.2020 by accepting the Consent Terms filed by the parties on 12.03.2020, yet Daily Order Sheet could not be signed. Hence order could not be uploaded. Meanwhile, the Learned Member (Judicial) of previous Bench was transferred and has also demitted the office.

Such being the situation the signed copy of the Order in the aforesaid matter is not available on record. Hence the order could not be uploaded.

By considering the above stated facts and circumstances of the present case the matter stands reopened and is taken up for hearing on the Consent Terms filed by the parties.

We heard the Learned Counsel for the Operational Creditor Mr. Sagar Divekar. He duly informed that the Counsel Mr. Holamagi for the Corporate Debtor has been informed through email about today's hearing.

Having heard the Ld. Counsel for Operational Creditor, we found that the Memo of Consent Terms dated 12.03.2020 is already been taken on record by the previous Bench and necessary endorsement were made in the said Memo of Consent Terms by the Learned then Member (Judicial). Therefore, the Consent Terms Memo entered between the parties on 12th March, 2020 is accepted and taken on record.

In view of the above, the present **C.P.(IB)/1972/(MB)/2018** is **disposed** as **Withdrawn** as per the Consent Terms. Parties are directed to act as per the Consent Terms. No order as to costs.

Sd/-

RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 08.06.2021
AAH

Sd/-

H.P. CHATURVEDI
Member (Judicial)